

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 108
IA 59 of 2020
(MP) IA 91 of 2020
in
TP 253 of 2019 [CP(IB) 389 of 2018]

Order under Section 7 IBC

IN THE MATTER OF:

Dena Bank
V/s
Shree Maheshwar Hydel Power Corporation Ltd

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :
For the Intervener : Learned PCS, Mr. Umesh Ved, Learned Counsel, Mr. Abhishek Puri,

ORDER

IA 59 of 2020 & (MP) IA 91 of 2020

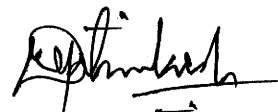
These applications are filed by Interveners in main application filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 by the Applicant i.e. Dena Bank against the Corporate Debtor i.e. Shree Maheshwar Hydel Power Corporation Limited. None appeared for the Applicant (Dena Bank) and Corporate Debtor.

As a last chance matter stands adjourned.

List for hearing on 10.09.2021.


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Sweta


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)